

**Mr. Speaker:** No, no. Hon. Members have no right, except when I call them, on their own to make a statement in this House. They must give me notice and if I considered that that matter ought to be brought up here I would allow it. So far as this question is concerned, I called him as I called the various other hon. Members.

**Shri Vajpayee:** I am not putting any question in regard to this matter now. I have already given notice of a motion seeking to raise a discussion on the Government's decision to create a separate Naga State. The motion is there. You are to consider that motion.

**Mr. Speaker:** Very well. I will consider that motion, but not today.

12.43 hrs.

#### BANKING COMPANIES (AMENDMENT) BILL\*

**The Minister of Finance (Shri Morarji Desai):** Sir, I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Banking Companies Act, 1949."

*The motion was adopted.*

**Shri Morarji Desai:** I beg to introduce the Bill.

12.44 hrs.

#### BUSINESS ADVISORY COMMITTEE FIFTY-SECOND REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Fifty-second Report of the

Business Advisory Committee presented to the House on the 3rd August, 1960."

**Shri Braj Raj Singh (Firozabad):** May I make a submission in respect of item No. 7? 18 hours are allotted for the discussion on the Third Plan. I submit that it is not sufficient.

**Mr. Speaker:** Hon. Member has not tabled any amendment. What is the good of it? Only ten hours were originally allotted. Was the hon. Member in the Business Advisory Committee meeting? I think he was not present. There was a desire that we should have four days fully. I suggested fifteen hours—three days and then I said that we might sit every day for one hour more and thus have three hours more. Shrimati Renu Chakravarty said that it was very difficult to have quorum. Therefore, I said that these three hours might be added to the 15 hours. Thus, the time has been extended to 18 hours. I think it would be sufficient. The question is:

"That this House agrees with the Fifty-second Report of the Business Advisory Committee presented to the House on the 3rd August, 1960."

*The motion was adopted.*

12.47 hrs.

#### RELIGIOUS TRUSTS BILL—contd.

**Mr. Speaker:** The House will take up further consideration of the following motion moved by Shri R. M. Hajarnavis on the 3rd August, 1960, namely:—

"That the Bill to provide for the better supervision and administration of certain religious trusts, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely, Shrimati Mafida Ahmed, Pandit Braj Narayan "Brajesh", Shri V. Eacharan, Shri S. C. Gupta, Shri